

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3623**  
**TO BE ANSWERED ON 08<sup>TH</sup> AUGUST, 2016**

**IMPORTS FROM CHINA**

**3623. SHRI KAMAL NATH:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether it is in the notice of the Union Government that China has been exporting various goods to India with the markings "Made for India";
- (b) if so, whether China is attempting to discourage the mission of the Union Government of 'Make-in-India's, if so, the details thereof; and
- (c) the corrective steps Union Government propose to take to discourage goods from China which are directly affecting our indigenous industries?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a) & (b): No Madam. However, China, in general, supports the "Make in India" initiative of the Government of India. As per the Joint Statement issued during the visit of Hon'ble Prime Minister of India to China in May 2015, 'the leaders noted with appreciation the positive momentum in investment projects as Chinese companies respond to the invitation to 'Make in India' and Indian companies expand their presence in China'.

(c): India and China are members of the WTO and therefore any restrictions imposed on trade needs to be WTO compliant. Trade defence measures like anti-dumping duty and countervailing duty are available to industries to seek remedies under the prescribed provisions. India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals. The Bureau of Indian Standards (BIS) applicable to domestic goods are also applicable to imported goods. For imported food and edible items, Food Safety and Standards Act (FSSA), 2006 and Rules there under are also applicable. Trade remedy measures imposed on China include

prohibition of import of milk and milk products (including chocolates and chocolate products and candies/ confectionary/ food preparations with milk or milk solids as an ingredient) till 24.6.2017 or until further orders, whichever is earlier. Also Minimum Import Price (MIP) had been imposed on 173 Exim Codes of Chapter 72 on imports of Iron and Steel since 5<sup>th</sup> February, 2016.

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